

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

CP(IB) No. 05/95/HDB/2022
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Central Bank of India

...Petitioner

AND

Mr. Tikkavarapu Vinayak Ravi Reddy &
Deccan Chronicle Holdings Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr.Praveen Kumar Jain for the Applicant and Learned Counsel Mr.B.Nitish for the Personal Guarantor present.

It is represented that the payment of Resolution Professional towards expenses is complied with. Report not filed before the Tribunal; condonation not sought. Let the Resolution Professional explain why the direction of this Tribunal not complied especially when these resolution process being time bound.

Learned Resolution Professional Mr.S.Kangayan present through VC and Counsel for the Resolution Professional present through physically. Meanwhile Resolution Professional shall file report within 3 days from today, in default the matter will be viewed seriously. Call on 12.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)